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O.A.No.248 of 2008
Cuttack, this the 14th day of January, 2010

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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Applicant while working in the Railway as Head Trackman retired on attaining the age of superannuation w.e.f.30-06-2003. Claiming non-payment of his retirement dues, such as commutation of pension, CGEGIS, Leave salary and other allowances including interest accrued thereon, in spite of there being no disciplinary or criminal case pending against him, he has approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985. Through counter it has been stated by the Respondents that no dues of the applicant is lying with the Respondents after his retirement. They have brought to the notice of this Tribunal that an amount of Rs.33,706/- towards provident fund has already been received by the applicant on 30.6.2003; Rs.10,482/- towards CGEGIS ON 13.08.2003; Rs.1,870 pm w.e.f. 1.7.2003 vide PPO No.07020077603; Rs.85,093 towards commuted value of pension; Rs.11,022/- towards leave salary on 13.8.2003, Rs.86,125/- towards DCRG on 03.10.2003 and Rs.100/- towards medical allowance w.e.f. 1.7.2003. This assertion of the Respondents has not been disputed by the Applicant by filing any rejoinder. None is present on behalf of the Applicant. No request has also been made on his behalf for adjournment. However, Mr.S.K.Ojha, Learned Standing Counsel for the Railway is present and heard. In view of the above, the inevitable conclusion is that the Applicant is no more interested to prosecute this OA. In view of the above, while dismissing this Original Application liberty is granted to the Applicant to make a representation, if he still has any claim, to the appropriate Respondents. I am hopeful that on

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receipt of such representation, the authority shall address the grievance of the
Applicant without any delay. No costs.


(C.R. Mohapatra)
Member (Admn.)